

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 1305/93.

Dt. of Decision : 6.6.94.

P.R. Satyanandjee

.. Applicant

VS

1. The Regional Provident Fund Commissioner, Andhra Pradesh, Barkotpura, Hyderabad - 500 027.
2. The District Employment Officer District Employment Exchange Ranga Reddy District 8-3-1053 Plot No. 144 Srinagar colony, Hyderabad - 500 833.

.. Respondents.

Counsel for the Applicant : Mr. K. Narayana Rao

Counsel for the Respondents : Mr. Vilas V. Afzal Purkar,
SC for PF.

Mr. D. Panduranga Reddy,
Spl. Counsel for A.P. Govt.
for R-2.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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DA 1305/93.

Dt. of Order: 6-6-94.

(Order of the Divn. Bench passed by
Hon'ble Shri A.B.Gorthi, Member (A)).

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The applicant, who belongs to Scheduled Caste
Community, passed S.S.C. in 1985 and enrolled himself
with the Employment Exchange, Ranga Reddy District in
1986. He has been renewing the employment card from
time to time.

2. The Regional Provident Fund Commissioner,
Hyderabad requisitioned names of the candidates for
recruitment as Steno Gr.III. The qualifications speci-
fied in the letter addressed to the District Employment
Officers are as under :-

- (i) Matriculation or equivalent
- (ii) Speed of 80 w.p.m. in shorthand
and 40/25 w.p.m. in typewriting.

The grievance of the applicant is that although he is
fully eligible and qualified for the post of Steno Gr.III
his name was not sponsored by the Employment Exchange.

3. At the time of admission of this O.A. an interim
direction was given to the Respondents to allow the appli-
cant also to appear for the selection. We are now informed
by the learned counsel for the applicant that the

to appear

Respondents allowed the applicant for examination but the result\$ in respect of the applicant has not yet been published as per the orders of the Tribunal.

4. None for the Respondents nor a reply affidavit is on record. Even on the previous date when the case came up for hearing none appeared for Respondent No.1 (The Regional Provident Fund Commissioner). We have therefore heard learned counsel for the applicant and perused the material before us.

5. It appears that the applicant is qualified and eligible for consideration for selection to the post of Stenographer Gr.III. This will be evident from the averments made in the O.A. and the documents annexed thereto. As the applicant had already been tested by the Respondent No.1 and as it seems to us that the applicant is duly qualified for the post of Stenographer we deem it just and *proper & fit* to dispose of this O.A. with the following directions to the Respondent No.1 :-

(a) the result of the applicant may now be published ;

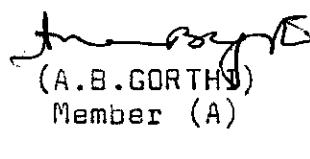
(b) in case the applicant was found not selected no further action *need* ¹ ~~been~~ be taken;

(c) if, however, the applicant succeeds in the selection he will be given appointment provided ofcourse he is found eligible in all other respects, in accordance with the extant rules.

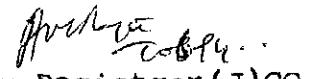
6. Respondents to comply with the above directions within 3 weeks from the date of communication of this orders.

7. The Original Application is ordered accordingly.
No costs.


(T.CHANDRASEKHAR REDDY
Member (J)


(A.B.GORTHY
Member (A)

Dated: 6th June, 1994.
Dictated in Open Court.

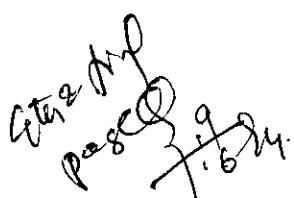

Deputy Registrar (J) CC

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To

1. The Regional Provident Fund Commissioner,
A.P.Barkatpura Hyderabad-27.
2. The District Employment Officer,
District Employment Exchange,
Rangareddy Dist. 8-3-1053 Plot No.144
Srinagar colony, Hyderabad-833.
3. One copy to Mr.K.Narayana Rao, Advocate, 8-3-315/5
Marutinagar, Yousutguda, Hyd.
4. One copy to Mr.vilas v.Azal Purkar, SC for P.F. CAT.Hyd.
5. One copy to Mr.D.Panduranga Reddy, Apl.Counsel for A.P.Govt.CAT.Hyd
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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Date 27/6/94
Post 9.30 AM

TEMED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 6-6-1994.

ORDER/JUDGMENT:

M.R.A.C. No.

in

O.A.No. 1305/93

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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